

DIVISION BENCH

ITEM NO.109

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA No.08/2023, IA No.178/2023 IN CP (IB) No.90/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S BAAF ENGINEERS PVT LTD V/S M/S PRATISHTHA DAIRY FARMS PVT LTD
UNDER SECTION	9 IBC (IN CIRP)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Krishna Dev Vyas, Adv. : *For the Applicant/ RP in both IAs*
- Sh. Aakarshan Aditya, Adv. : *For the Res. Nos. 1, 2 & 4 in
IA No.08/2023*
- Sh. Ankur Gupta, Adv. : *For the COC*

ORDER

IA No.08/2023

- 1.** Ld. Counsel representing the non-Applicant/Respondent seeks one week time for compliance of the order dated 5th July, 2024, particularly with respect to the observations made in the said order vide its Para No.2.
- 2.** Let the affidavit be filed along with bank statement showing cash withdrawals made on different occasions during the previous financial years i.e. 2016-17.

IA No.178/2023

- 1.** Ld. Counsel representing the RP states that inadvertently the copy of the Plan which has been attached along with the application is the second revised plan, and subsequently, the third version of the Resolution Plan was prepared and placed before the COC,

-Sd-

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which has been approved. However, the said third revised plan could not be placed on record in the aforesaid IA No.178/2023 inadvertently, and therefore he seeks one week time to place on record the third revised/latest Resolution Plan.

2. It is pointed out by the Registry of this Tribunal that the reply though stated to have been filed by the non-Applicant/Respondents is not however showing up on the DMS. The advance copy of the said reply, however has already been supplied to the Ld. Counsel representing the RP to which the rejoinder has since then been filed.
3. In view of the aforesaid situation, let the reply be filed by the Directors of the Ex-management/ non-Applicant/Respondents on or before the next date of hearing on the e-portal as well as hard copy.
4. Let the matter be adjourned for further hearing on 23rd July, 2024, to come up higher on the Board along with all other IAs.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

10th July, 2024

Avaneesh Kumar Singh
(Stenographer)